

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Civil Appeal No(s). 1317/2017

M/S. GANGOTRI SAHKARI AVAS SAMITI LTD.

Appellant(s)

VERSUS

M/S. PUSHPA SAHKARI AVAS SAMITI LTD.

Respondent(s)

(For renewal of FDR.)

Date : 31-01-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vinay Garg, AOR
Ms. Deepam Garg, Adv.
Ms. Neetu Rawat, Adv.

For Respondent(s)

Mr. Sanjay Kumar Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Ld. counsel for the appellant submits that the F.D.R. would require to be renewed from the date of its maturity. From the order dated 1.8.2016 passed by the Hon'ble Court, it appears that the Registry was directed to invest the amount in a Fixed Deposit in a nationalized bank initially for a period of six months, renewable thereafter for the same period until further orders.

Contd....

It is, thus, clear that the directions of the Hon'ble Court speak for themselves and the concerned Branch may take steps accordingly.

AVANI PAL SINGH
Registrar